

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A. No. 1057/92

Dt. of order: 20.9.93

Gulab Chand

: Applicant

Vs.

Union of India & Ors. : Respondents

None present on behalf of applicant

Mr. S. S. Hasan

: Counsel for respondents.

CORAM

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

Hon'ble Mr. O.P. Sharma, Member (Adm.).

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the respondents and perused the records. The applicant was transferred from the post of Fitter to Time Keeper on ad hoc basis vide order 9.10.87 (Annex.A-3). In the reply, it has been stated that the applicant was placed only on ad hoc basis ~~to~~ ^{on} the duty of Time Keeper and he had a lien on the substantive post on the equal grade. The applicant was not absorbed as Time Keeper and for this reason the word 'Madarsh' or ad hoc has been used in the order. For the reasons mentioned above we do not find any force in the O.A. The same is rejected. Parties to bear their own costs.

(O.P. Sharma
Member (Adm))

(D.L. Mehta)
Vice Chairman.